NOTIFICATION

In exercise of the powers conferred on me by section 27 of Delhi Value Added Tax Act, 2004, I Prashant Goyal, Commissioner, Value Added Tax, Government of NCT of Delhi, hereby direct that the details of programmes/functions, to be organised in the Banquet Halls, Farm Houses, Marriage/Party Halls, Hotels, Open Ground etc., where food and/or liquor items are to be supplied/provided and cost of booking exceeds rupees one lakh per function, shall be submitted by the owner/lessee/custodian of the venue through a return in Form BE-2, annexed to this notification, atleast 3 days before the start of the fortnight i.e. return for the first fortnight of a month should be filed by 3 days before first day of a month and for second fortnight it should be filed by 12th of the month. Such persons also have to enrol themselves by filing information in Form BE-1. Information of the booking/cancellation done after filing of return should be provided by revising the relevant return within a week of such cancellation.

2. Further, the application for enrolment in Form BE-1 and the fortnightly return in Form BE-2 should be filed by owner/lessee/custodian of the venue to concerned Zonal Additional Commissioner/Joint Commissioner, Department of Trade & Taxes, Vyapar Bhawan, New Delhi 110 002.

3. Any eligible person who fails to comply with the directions issued vide this Notification, shall be liable for penalty in accordance with section 86 of Delhi Value Added Tax Act, 2004 alongwith other appropriate action as per relevant provisions of Delhi Value Added Tax Act/Rules.

4. This notification shall come into force with effect from 1st fortnight of January, 2014.

(Prashant Goyal)
Commissioner, Value Added Tax

Copy forwarded for information and necessary action to:-

1. The Principal Secretary(Finance), Finance Department, Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi.
2. The Principal Secretary(GAD), General Administration Department, Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi one spare copy for publication in Delhi Gazette Part IV (extraordinary) in today's date.
3. All Special / Addl. / Joint Commissioners, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
4. Addl. Commissioner (PR), Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi to arrange to give wide publicity to this notification.
5. Programmer (EDP), Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi to upload the notification on the web site of the Department.
6. Deputy Director (Policy), Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
7. Registrar, VAT Appellate Tribunal Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.
8. President/Secretary, Sales Tax Bar Association (Regd.), Vyapar Bhawan, I.P. Estate, New Delhi.
9. All Assistant Commissioners / AVATOs, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi through their Zonal Incharge.
10. P.S to Commissioner, Department of Trade and Taxes, Vyapar Bhawan, I.P. Estate, New Delhi.

(Vijay Chandna)
Assistant Commissioner (Policy)
Application for Enrolment by Banquet Halls, Farm Houses, Local Bodies, Clubs etc.

1. Name of Applicant

2. Type of Space/Building made available for organising Functions
   - [ ] Farm House
   - [ ] Banquet Hall
   - [ ] Park
   - [ ] Community Centre
   - [ ] Club
   - [ ] Dharamshala
   - [ ] Others, specify

3. PAN (Other than Government Deptts/ Undertakings)

4. Name as recorded on PAN

5. Address (Principal place)

6. Additional places, if any

7. TIN (if applicable)

8. Phone/Mobile No.
   1
   2
   3

9. Email address

10. Details of Bank Account
    - Account No.
    - IFSC
    - Name of Bank
    - Address of Branch
| **11. Name of the Authorised Signatory** |  |
| **12. Date** |  |
| **13. Enrolment Number**  
(for office) |  |

<table>
<thead>
<tr>
<th><strong>14. Verification</strong></th>
</tr>
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<tbody>
<tr>
<td>I/We __________________________ hereby solemnly affirm and declare that the information given hereinafter is true and correct to the best of my/our knowledge and belief and nothing has been concealed there from.</td>
</tr>
<tr>
<td>Signature of Authorised Signatory</td>
</tr>
</tbody>
</table>
| Full Name  
(first name, middle, surname) |  |
| Designation/Status |  |

| Date |  |
| Day |  |
| Month |  |
| Year |  |

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# Form BE-2

## Return form for Banquet Halls, Farm Houses, Local Bodies, Clubs, Caterers, etc.

1. Period  
   From:  /  /  To:  /  /  
   
2. Enrolment No.  

3. Full Name of Dealer  

4. Address  

5. Mobile No.  

6. Email Id  

7. Details of functions to be held during the coming fortnight (Separate for each function)

   (i) Name of Hall/Park/Venue  
   (ii) Date of Booking  
   (iii) Date of function  
   (iv) Exact Time of function (as booked) (from – to Hours)  
   (v) Particulars on whose name booked  
       Name  
       Address  
       Phone/mobile  
   (vi) No. of persons/plates as per booking  
       Breakfast  
       Lunch  
       Evening Snacks  
       Dinner  
   (vii) Whether liquor to be served/arranged? Yes/No  
   (viii) Whether Liquor Licence taken from concerned authority for this programme Yes/No  
       If yes, for how many person:  
   (ix) Particulars of the Caterer  
       Name  
       TIN  
       Address  
   (x) Rate per person/Plate (Rs.) (excluding VAT)  
   (xi) Total value of food sold (excluding VAT)
(xii) Total value of liquor sold (excluding VAT)

8. Verification
I/We __________________________________________ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my/our knowledge and belief and nothing has been concealed there from.

Signature of Authorised Signatory

Full Name  (first name, middle, surname)  

Designation/Status

Date __________ Day  __________ Month  __________ Year  

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